

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:135
ANSWERED ON:23.02.2010
REPORT OF HODA COMMITTEE
Roy Shri Arjun;Singh Shri Ijyaraj

Will the Minister of MINES be pleased to state:

- (a) whether the Hoda Committee Report has been received by the Government;
- (b) if so, the salient features of the report; and
- (c) the details of recommendations made by the Hoda Committee which have been implemented and those recommendations which have not been implemented alongwith the reaction of the Government thereon?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) and (b) : The Hoda Committee submitted its report to the Government on 20th July, 2006 with recommendations on changes in the National Mineral Policy to attune it to the present requirements of the world economy for evolving of mining code adapted to the best international practices, streamlining and simplifying of procedures for grant of mineral concessions to reduce delays, strengthening the infrastructure for mining activities and recommendations on other issues for improving the environment for investment in the mining sector. Hoda Committee report is available on website of Ministry of Mines (<http://www.mines.gov.in>).

(c): Based on the recommendations of Hoda Committee, the Government has taken the following steps :-

(i) enunciated National Mineral Policy, 2008.

(ii) notified revised rates of royalty in respect of minerals (other than coal, lignite, sand for stowing and minor minerals) on 13.8.2009 in terms of advalorem system where administratively possible.

(iii) circulated a guidelines to all the State Governments on 24th June, 2009 for streamlining grant of mineral concessions.

(iv) circulated a Model State Mineral Policy to all States for revising or formulating their Mineral Policies in terms of National Mineral Policy 2008 for scientific and systematic management of mineral resources.

(v) Consultant appointed for preparation of draft Sustainable Development Framework (SDF) for the Indian Mining Sector.

(vi) constituted a Coordination-cum-Empowered Committee in Central Government which includes representatives from Ministry of Mines, Environment and Forest, Defence, Home Affairs, Steel, Directorate General of Civil Aviation, Indian Bureau of Mines and Geological Survey of India to monitor and minimize delays in grant of mineral concessions.

(vii) drafted a new legislation for regulating mining sector in the country for seeking approval of the Parliament.